

State of J&K and Assam from the year 1990-91. The recommendation was accepted and implemented by the Government of India.

(c) The State Government had asked for the waiver of Rs. 1275 crores from their outstanding liability by applying the revised pattern of Central Assistance i.e. 90% grant and 10% loan with retrospective effect from 1969-70 onwards.

(d) No, Sir.

(e) and (f) Does not arise.

Manufacturing of CNG Vehicles

672. SHRI SUSHIL KUMAR SHINDE:
SHRI MADHAVRAO SCINDIA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government propose to promote manufacture of Compressed Natural Gas (CNG) and battery driven vehicles; and

(b) if so, the policy of the Government in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) and (b) Automobile industry is delicensed, and as such, entrepreneurs wanting to manufacture any kind of automobiles, including Compressed Natural Gas (CNG) and Battery Operated Vehicles (BOVs), have only to file an Industrial Entrepreneurs Memorandum (IEM) with the Ministry of Industry.

Ministry of Non-conventional Energy Sources (MNES) is promoting the development, manufacture of non-polluting environmentally benign BOVs in the country under the Alternative Fuels for Surface Transportation (AFST) Programme. They are providing subsidy on the battery driven 10-seater and bigger passenger vehicles upto 50% of the cost of the vehicles exclusive of customs duty, sales tax and all other levies.

Investigations of Sale of UTI Shares

673. DR. SUBRAMANIAN SWAMY: Will the Minister of FINANCE be pleased to state:

(a) whether the CBI had made an application or requested to his Ministry seeking permission to proceed further in the investigation on the sale of UTI shares to Reliance Industries Ltd.;

(b) if so, the dates on which such permission was sought and whether such permission has been granted; and

(c) if so, the details of the case?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) to (c) On 24.5.96 CBI had requested the Ministry of Finance to issue concurrence for registration of a regular case (RC) in the matter. The matter was examined in the Ministry and material pertaining to the case was provided by the Ministry to CBI. CBI then took up the matter with the regulatory authorities concerned namely, SEBI and Company Law Board. According to CBI, SEBI authorities have not found any violation of their guidelines. Also the Company Law Board has stated that the transaction appears to be legally in order. In view of the clarification received from SEBI and the Department of Company Affairs, CBI has now stated that their intervention in the matter at this stage is not considered necessary.

Export of Shrimps

674. SHRI MADAN PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether India's export of Shrimp has been affected due to the decision taken by the World Trade Organisation on patent protection;

(b) if so, the details thereof;

(c) whether the Government have taken up this issue with the W.T.O.;

(d) if so, the details thereof and the stage at which the matter stands; and

(e) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) No, Sir.

(b) to (e) Does not arise.

Economic Vigilance Bureau

675. SHRIMATI SURYAKANTA PATIL: Will the Minister of FINANCE be pleased to state:

(a) the objectives of the constitution of Economic Vigilance Bureau;

(b) the year of its constitution and the organisational set up thereof;

(c) the number of cases of economic offences disposed of by the Bureau in the country and abroad during the last three years;

(d) the annual financial responsibilities of the Bureau;

(e) whether the investigation by the Bureau is consistent to its financial responsibilities; and

(f) if not, the corrective measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) The Central Economic Intelligence Bureau (CEIB) was set up in July, 1985 with the objective of coordinating and strengthening the intelligence gathering activities, the investigative efforts and enforcement action by various agencies concerned with investigation into economic offences and enforcement of economic laws. The organisational set up is given in the enclosed statement.

(c) to (f) During the year 1995-96, 1996-97 and 1997-98, the number of major cases detected by the Bureau were 11, 11 & 13 respectively. The annual financial liability of the Bureau is Rs. 2.60 crores for the year 1997-98. The gain to the exchequer in the form of taxes, duties, fines and penalties on account of Bureau's cases exceeds manifold the annual expenditure incurred on the Bureau.

Statement

Organisational details relating to CEIB

S.No.	Post	Sanctioned Strength
1	2	3
(1) Group 'A'		
	(a) Director General	1
	(b) Jt. Secretary & Dy Dir. General	3
	(c) Assistant Director General	5
	(d) Sr. Technical Officer/ Under Secretary/ Sr. Statistician Gr. I	13
	(e) Sr. Statistician Gr. II/ Private Secretary (Grade 'A')	2
Total Group 'A' —		24

1	2	3
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(2) Group - 'B'

(a) Section Officer		2
(b) Private Secretary		4
(c) Assistant		4
(d) Personal Assistant (Steno)		5
Total Group 'B'		15

(3) Group 'C'

(a) Intelligence Officers		28
(b) Investigators		2
(c) U.D.C.		4
(d) Steno Grade 'D'		12
(e) L.D.C.		7
(f) Drivers		5
Total Group 'C'		58

(4) Group 'D'

(a) Jamadar/Daftry		5
(b) Peon		21
(c) Sweeper/Farash		3
(d) Chowkidar		7
Total Group 'D' —		36
Grant Total —		133
